

1
Finals for 44

on 2/12/94.

Notice
for Registration

Dated: 2.12.94

None for the parties.

I issue notice to the respondents to file reply within six weeks. List the case on 23.1.94, for admission hearing.

Notices are issued
to Respondents
12.12.94

W


(P.P. Srivastava)
M(A)

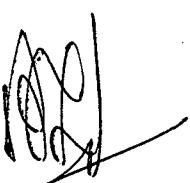

(B.S. Megde)
M(J)

Dt. 23.1.1995

Heard Shri. N. Pathak for the applicant and Shri. P.M. Pradhan for respondents.

There is no dispute ^{about} of the fact that the applicant was not a regularly selected Branch Post Master but the appointment was temporary, and that a person duly selected was appointed namely Respondent No. 5. In these circumstances, the applicant could not have had the right to the post and discontinuance cannot be challenged. Our attention was drawn to the rejection of applicant's application for compassionate appointment after the death of his uncle who was previously working in the said post, but no relief has been sought against that order in the present case. We therefore see no merit in the application, it is dismissed.

Vth/3


(P.P. SRIVASTAVA)
MEMBER (A)


(M.S. DESHPANDE)
VICE-CHAIRMAN

Order/Judgement despatched
to Applicant/Respondent(s)
on 23/1/95
19/1/95